

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 86114 of 2019

(Arising out of Order-in-Appeal No. PUN-EXCUS-001-APP-577/2018-19 dated 31.12.2018 passed by the Commissioner of Central Tax (Appeals), Pune)

M/s Ambience Developments

.... Appellant

Flat No. 02, Ambience Emprean S No. 64-14, Empress
Country, Ghorpadi, Pune – 411001.

Versus

**Commissioner of Central Excise & Service
Tax-Pune-I**

.... Respondent

ICE House, Sassoon Road, Opp. Wadia College,
Pune, Maharashtra – 411001.

Appearance:

None for the Appellant

Shri Vinod Kumar, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85372/2023

Date of Hearing: 03.03.2023

Date of Decision: 03.03.2023

Per: Anil G. Shakkarwar

When the matter was called, nobody appeared on behalf of the appellant. In the past, appellant did not cause appearance on 11.01.2022, 16.03.2022 and 26.10.2022. Therefore, the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT (Procedures) Rules, 1982.

(Order dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**